

By E-MAIL/ SPEED POST/ BY SPECIAL MESSENGER

SUPREME COURT OF INDIA  
CASH & ACCOUNTS-II

F20/FD-Misc./SC-ACCTTS-II

DATED: 21.07.2020

To  
All Nationalized Banks

Sub: Request for competitive rates of interest from Nationalized Banks for amount upto Rs. 5 Crores.

Sir,

I am to inform you that Supreme Court is depositing huge amount belonging to the litigants in Nationalised bank for different periods, as directed by the Court. Deposits are made in the Nationalised bank offering highest rate of interest for that period. Registry is maintaining a list of Bank offering highest interest rates offered for investment of different amounts for varying periods, based on information received from various Nationalized Banks. Since, the rates offered by Nationalized Banks are fluctuating, the panel is required to be revised and updated on the basis of current rates of interest.

It is, therefore, requested to please **communicate by 31.07.2020**, your latest competitive rates of interest for various amounts and periods for the Registry of Supreme Court of India on standing basis **URGENTLY along with the NET WORTH** of the bank to enable the Registry to revise the existing panel **for preparation of fresh panel for the period from 01.08.2020 to 31.08.2020.**

It is also requested to keep us informed about the further change, if any, of the rates of interest, in writing, to enable us to update the Panel. If such an offer is made by any Nationalized Bank, such bank which offers highest rate of interest will automatically be included in the panel.

Yours faithfully,

*hc*  
*21/7/2020*  
(KAILASH CHANDER)  
A.R.-cum-DDO,  
Supreme Court of India

*Recd 12 letters  
for S/Messengers.  
22/7/2020  
DBT  
12.35pm*

*Received 12 letters  
speed post  
M.P.  
22/7/2020*

*o/c  
21/7/2020  
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